

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 677/TT/2020

- Subject** : Petition for truing up and determination of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period for one asset under “POWERGRID works associated with Transmission system strengthening in Indian System for transfer of power from new HEPs in Bhutan” in Eastern Region.
- Date of Hearing** : 2.11.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power Holding Company Ltd. & 6 Others
- Parties present** : Shri Sanjay Sen, Sr. Advocate, ATL
Shri Aniket Prasoon, Advocate, ATL
Ms. Ruth Elwin, Advocate, ATL
Shri Md. Aman Sheikh, Advocate, ATL
Shri Rishabh Bharadwaj, Advocate, ATL
Shri Sunil Mittal, Advocate, ATL
Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Ms. Neha Mittal, ATL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in



respect of 02 number of 400 kV GIS line bays along-with one 80 MVAR switchable line reactor (with 400 Ohm NGR) along with associated bay at Kishanganj GIS Sub-station associated with 400 kV D/C (Quad) Kishanganj- Dharbhanga 400 kV D/C line (line under TBCB) under “Powergrid works associated with Transmission System Strengthening in Indian System for transfer of power from new HEPs in Bhutan” in the Eastern Region.

b. The instant transmission asset was put under commercial operation on 14.3.2019.

c. The Petitioner received CEA clearance on 8.3.2019 and declared the COD on 14.3.2019. Time over-run from the date of CEA clearance and declaration of commercial operation is on account of non-readiness of the TBCB line (under the scope of Alipurduar Transmission Limited (ATL)) which has been explained in detail in the petition along with all relevant documents. Various documents and e-mails annexed with the petition clearly establish that the time over-run was on account of TBCB licensee.

d. CTU vide letter dated 19.2.2019 informed TBCB licensee about the connection details of the transmission system under the scope of works to be executed by TBCB licensee (page no. 338 of the petition). Part of the correspondence at Annexure-III(b) (page no. 351 of the petition) under table paragraph 2(b) requires that with regard to 400 kV Kishanganj-Darbhanga D/C line for FODP (1 set) and approach cable (depends on site survey) will be provided by the TBCB licensee at both ends.

e. The e-mail exchanged between the parties on 8.3.2019 shows that TBCB licensee had not completed DTPC cabling in Kishanganj sub-station. E-mail sent on 11.3.2019 by the TBCB licensee shows that end to end testing of DTPC was done and that PLCC and DTPC were ready. This email, thus, shows that TBCB licensee was not ready on 8.3.2019 and that the work under its scope was completed only on 11.3.2019 and, thereafter, the asset was put under commercial operation on 14.3.2019.

3. Learned senior counsel for ATL made the following submissions:

a. The e-mails demonstrate that DTPC and PLCC works were completed by ATL on 11.3.2019. However, the said works were not within the original scope of work of the TBCB licensee.

b. Letter dated 5.3.2019 written by ATL shows that it was ready for declaration of COD of element-2 of IPTC-Bhutan Project w.e.f. 6.3.2019 (page no. 406 of the petition). E-mail dated 6.3.2019 sent by the Petitioner shows that certain tests were pending and the same mail also shows that the Petitioner's bays were also not ready (page 409 of the petition). E-mail exchanged on 8.3.2019 shows that DTPC cabling in Kishanganj sub-station was not complete (page no. 413 of the petition). On the same day, through e-mail dated 8.8.2019, it



was confirmed by KPTL that PLCC erection was complete and request was made to the Petitioner to complete the jumpering at Kishanganj sub-station end to end testing (page 414 of the petition). ATL through e-mail dated 8.3.2019 informed that it declared the readiness for charging of transmission line and sub-station bays and request was made to complete end to end work and cable termination of DTPC in CRP at Kishanganj sub-station end of the Petitioner (page 415 of the petition).

c. The scope of work shows that the Petitioner would provide 2 nos. 400 kV line bays each at Alipurduar, Siliguri and Kishanganj (GIS) sub-stations and 80 MVAR switchable line reactors with NGR on each circuit of Kishanganj-Darbhang-400 kV D/C (quad) line at Kishanganj end (page no. 288 of the petition).

d. Specific technical requirements for communication is given for Alipurduar (Powergrid)-Siliguri (Powergrid) 400 kV D/C line (2nd) with quad moose conductor and for Sub-station Extension at Darbhanga for 400 kV D/C (Quad) Line (at pages 291 and 292 of the petition).

e. The Petitioner had not completed its scope of work including the switchable line reactors, cable termination etc. at Kishanganj sub-station. Further, ATL's scope of work is limited to the extent mentioned in the TSA.

4. In response to a query of the Commission, learned senior counsel for ATL submitted that the scope of work has to flow from the TSA and the liability of a TBCB licensee has to be restricted to TSA.

5. Learned counsel for BSPHCL submitted that its reply is already on record and the same may be considered by the Commission.

6. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

